

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 374/MP/2022

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the tariff order dated 21.11.2019 passed by the Commission in Petition No 158/TT/2018 directing bilateral billing and payment of Transmission Charges by the Respondent to the Petitioner on account of delay in commissioning of its downstream transmission network.
- Date of Hearing** : 16.8.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Himachal Pradesh Power Transmission Corporation Limited (HPPTCL) and Another
- Parties Present** : Shri Shubham Arya, Advocate, PGCIL
Shri Ravi Nair, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Ms. Reeha Singh, Advocate, PGCIL
Ms. Anumeha Smiti, Advocate, PGCIL
Shri Akash Lamba, Advocate, HPPTCL
Ms. Supriya Singh, PGCIL
Shri Siddharth Sharma, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

The learned proxy counsel appearing for HPPTCL sought adjournment on account of the non-availability of the arguing counsel due to personal difficulty.

2. The learned counsel for the Petitioner submitted that HPPTCL is wilfully not complying with the Commission's directions in order dated 21.11.2019 in Petition No. 158/TT/2018, whereby HPPTCL was directed to pay the transmission charges of the 220



kV, 2 nos. line bays at Hamirpur Sub-station from 31.3.2019 till the COD of the associated downstream network under the scope of HPPTCL. He further submitted that HPPTCL filed Appeal No. 300 of 2022 before APTEL against the order dated 21.11.2019, where no stay or interim relief has been sought by HPPTCL.

3. After hearing the learned counsel for the Petitioner, the Commission directed HPPTCL to explain, on affidavit by 14.9.2023, why proceedings under Section 142 of the Electricity Act, 2003, should not be initiated against HPPTCL for non-compliance with the Commission's directions in order dated 21.11.2019 in Petition No. 158/TT/2018, with an advance copy to the Petitioner. The Commission also directed the HPPTCL to appear on the next date of hearing without fail.

4. The Commission permitted the Petitioner to file further information, if any, by 6.9.2023, with an advance copy to the Respondents.

5. The Commission further directed the parties to strictly comply with the above directions within the specified timeline and observed that no extension of time would be granted.

6. The petition will be listed for hearing on 4.10.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

